

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.67182 of 2022**

Arising Out of PS. Case No.-363 Year-2021 Thana- SIKARPUR District- West Champaran

Md. Sarfaraj @ Sharfaraj Ansari @ Mosarraf Raj @ Sarfaraj Ansari Son of
Manaiwar Ansari R/o- Sonasati, P.S- Chanpatiya, Dist- West Champaran.

... .. Petitioner/s

Versus

The State of Bihar.

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Bimlesh Kumar Pandey

For the Opposite Party/s : Mr.Md. Anbzarul Haque Sahara

**CORAM: HONOURABLE MR. JUSTICE ANJANI KUMAR SHARAN
ORAL ORDER**

3 17-02-2023 Heard both sides.

The petitioner apprehends his arrest in connection with Shikarpur P.S. Case No.363 of 2021, registered for the offences punishable under Sections 153(A) and 295(A) of the Indian Penal Code and Section 66 of the Information Technology Act.

It is alleged in the FIR that the petitioner through Mobile No.9682318250 had posted filthy post on Facebook over Mata Janki and Laxman Ji in a group, namely, Nonveg Chutkule and Full Masti due to which religious sentiments and communal harmony was disturbed.

Learned counsel for the petitioner submits that the petitioner is innocent and has falsely been implicated in the present case. The petitioner has got no criminal antecedent as



stated in paragraph-3 of the bail petition. It is further submitted that during investigation, no material has come against the petitioner and the said Mobile No.9682318250 does not belong to the petitioner.

Learned APP for the State opposed the prayer for grant of anticipatory bail to the petitioner by submitting that the petitioner is the Admin of the said group.

Taking into consideration the facts aforesaid, let petitioner, above named, in the event of his arrest or surrender before the learned court below within a period of six weeks from today, be enlarged on bail on furnishing bail bond of Rs.25,000/- (rupees twenty five thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Bettiah, West Champaran in connection with Shikarpur P.S. Case No.363 of 2021, subject to the conditions laid down under Section 438(2) of the Code of Criminal Procedure.

(Anjani Kumar Sharan, J)

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